

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

M.P.No.340/2008

In

Original Application No. 64/2008

This the 8th day of February 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

1. S.L. Srivastava, aged about 67 years S/o Late Sri J.P. Srivastava R/o 5/466 Vikas Nagar, Lucknow.
2. O.N. Srivastava aged about 70 years S/o Late Sri Ram Chandra R/o-B 2434 Indira Nagar Colony, Lucknow.

...Applicant.

By Advocate: Shri Dharmendra Awasthi.

Versus.

1. Union of India through the Secretary Ministry of Telecommunication, New Delhi.
2. Director General Heath Scheme, New Delhi.

... Respondents.

By Advocate: Shri Vishal Choudhary.

ORDER (Oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri Dharmendra Awasthi, the learned counsel for applicant and Shri Vishal Choudhary, the learned counsel for the respondents.

2. The applicants ^{have} ~~has~~ filed this OA for issuing direction to the respondent authorities for refund of Medical reimbursement, which they incurred on the treatment of the wife of Applicant No.1 and also contended that they made representations covered under Annexure-2 to

Annexure-5 and the authority have not yet decided the same. At this stage giving any direction without disposal of the pending representation of the applicant is not at all justified as such, the OA is disposed of with a direction to the Respondents disposed of the pending representation of the applicants covered under Annexure-2 to Annexure-5 as per rules and give a reasoned order, within a period of two months, from the date of supply of copy of this order. The applicants are directed to file copy of their representations alongwith the copy of this order. No cost.


(M. KANTHAIAH)
MEMBER (J)

08/02/2008

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